<b>2</b> 39	Written Answers	[ ]	RAJY	A S	ABH	A ]		to	Qu	estions	240
4.	Shri S.S. Varma, Director General, All India	Ra	dio	•	•	٠.		٠		Member	
5.	Shri S.P. Upasani, Joint Secretary, Ministry of Information and Broadcusting.		•	•	•	•	•	•	•	Member .	
6.	Shri Sh ildendra Shankar, Director General, Doordarshan.			•		•	•	•	•	Member	
7.	Kum, Lata Mangeshkar				•	•		•		Member	
8.	Pandit J. sraj				•		••			Member	
9.	Shri Lalgudi G. Jayaraman									Member	
10.	Dr. M. Balamuralikrishna .				•					Member	
ĮI.	Dr. Yamini Krishnamurthi .							•	•	Member	
12.	Shri Shyam Benegal		•		•					Member	
13.	Dr. V.K. Narayana Menon .							•		Member	
14.	Pandit Ravi Shankar			•	•		•	•		Member	

The members for classical music are S/Shri Pt. Ravi Shankar, Pt. Josef, Lalgudi G. 51/r.n.n, Dc. M. B. Jamar dikeishna and Dr. V.K. Narayana Menon. S/Shri P. ndit Ravi St. ns.r., P. J. 1sr tj, L. lgudi G. Jayaram in are 'Top-ranking' eminent artises of the country in 1 tive been regularly broadcisting from AIR for many decedes. Dr. V.K. Narayana M.n. is music expert.

## Merger of Indian Aluminium Company Limited

## 1519. SHRI SURAJ PRASAD: SHRI INDRADEEP SINHA:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the terms and conditions of the recently reported 'merger' of Indian Aluminium Company Limited (IACL) with M|s. Mahindra and Mahindra Limited have been approved by Government;
- (b) whether it is a fact that INDAL shareholders are expected to trade 9 shares for 4 shares of M/s Mahindra and Mahindra Limited;
  - (c) if so, who has decided this ratio;

- (d) whether an independent valuer was appointed;
- (e) whether the financial institutions had conveyed their acceptance of the ratio after obtaining Government's clearance; and
- (f) if so, what are the reasons for sacrificing the small shareholders' interests?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI GHULAM NABI AZAD); (a) The reported merger of Indian Aluminium Company Limited (IACL) with M/s Mahindra and Mahindra Ltd. would require approval of the Central Government under section 23 of the M.R.T.P. Act, 1969. No application has, however, been made by IACL in the regard.

(b) to (f). Do not aries.